

**Central Administrative Tribunal
Principal Bench**

**CP No.405/2018 in
OA No.2144/2018**

New Delhi this the 24th day of August, 2018

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Neeraj Dabas (Aged about 26 years,
S/o Sh. Naresh Kumar,
R/o 838, Patu Panna, Ishwar Pradhanwali Gali,
VPO Kanjhawla, Delhi-110 081
2. Rohit Kumar Aged about 27 years,
S/o Sh. Umed Khatri, VPO Ismaila 9-6,
Near Shiv Mandir Rohtak (HR)-124517
3. Shiv Kumar, aged about 29 years,
S/o Sh. Shilak Ram, VPO Barhana,
Tehsil-Bari Distt. Jhajjar (HR)-124107
4. Sachin (Aged about 24 years)
S/o Sh. Shilak Ram, VPO Barhanaa,
Tehsil-Beri Distt. Jhajjar (HR)-124107
5. Sandeep Kumar (Aged about 29 years)
S/o Sh. Chander Pal Singh,
R/o L Block, H.No.302, Gali No.4,
Sangam Vihar, New Delhi-110 080
6. Amit Aged about 25 years,
S/o Sh. Lakshman Singh Village Badopur,
Post-Dochana, Tehsil-Narnaul,
Distt. Mahendergarh (HR)-123001
7. Nitin Kumar, aged about 24 years,
S/o Sh. Rajinder Singh,
R/o Vill. Garhi Ramkour, The. Kairana,
Distt. Shamli, UP-247775
8. Gaurav Lohchab (Aged about 23 years)
S/o Sh. Mukesh Kumar,
R/o H.No.82-83, Vill Auchandi , Auchandi North,

Delhi-110 039

9. Sunil Kumar (Aged about 30 years)
S/o Shri Bhoop Singh,
R/o VPO Silana,
Jhajjar (Haryana)-124 103
10. Kuldeep Yadav (Aged about 23 years)
S/o Shri Rajender Yadav,
R/o Vill. Rajpur, Tehsil Farukh Nagar,
Gurugram-122504

- Applicants

(By Advocate: Mr. Amit Chawla)

Versus

1. Sh. Anant Narayan Nanda, Secretary,
Ministry of Communication and IT,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110001
2. Sh. Laxmi Narayan Sharma,
Chief Postmaster General,
Dak Tar Bhawan,
GPO, Parliament Street,
New Delhi-110001

- Respondents

(By Advocate: Mr. R.K. Jain)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

Both parties appear. Respondents have filed their compliance affidavit in which it has been clearly stated as under:-

“3. It is further intimated that the candidates in the waiting list may be considered as per provisions only after conclusion of appointment process of selected candidates. As the appointment process of the selected candidates has not been completed so far, hence, the number of candidates to be considered from waiting list in the respective category, cannot be ascertained at this stage.

4. In view of the facts and circumstances narrated above, it is intimated that after conclusion of the appointment process of the selected candidates, the eligible candidates in the waiting list will be considered as per provisions and in due course.”

2. In view of the above, there is a substantial compliance of the order of this Tribunal. The CP is accordingly closed. Notices issued to the respondents are discharged. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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